

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

MA 3965/2019 in C.P.(IB)1799/MB/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **30.10.2023**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION**
CO LTD. V/s SEJAL GLASS LTD

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

MA No. 3965/2019 -

1. None for the Applicant.
2. Ms. Divya, Advocate appeared for the Respondent no. 27.
3. Mr. Aniket Deshmukh, Advocate i/b Mr. Suneet Tyagi, Advocate appeared for the Respondent no. 10.
4. Mr. Avinash Khanolkar, Advocate a/w Mr. Parth Chaudhari, Advocate appeared for the Respondent no. 18, 19 & 23.
5. Mr. Shyam Kapadia, Advocate a/w Mr. Raj Adhia, Advocate i/b TRD Associates appeared for the Respondent nos. 14, 15, 22, 28 & 29.
6. Mr. Rohit Vaishya, Advocate i/b Y M K Legal appeared for the Respondent no. 7.
7. Registry is directed to issue notice to the Resolution Professional, in the case of the Corporate Debtor, to appear in person on the next date of hearing and apprise this Bench who was to prosecute this application in terms of the approval of the plan.

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8. Resolution Professional is directed to serve this order copy on the CoC Members and inform this Bench.

9. List this matter on **30.11.2023** for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna